

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 7.2.2008.

The Meeting No.41/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 7.2.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his chamber of DGFT office.

At the outset minutes of NC meeting dt. 10.1.2008,17.1.2008 & 24.1.2008 were ratified in the meeting.

List of members present in the meeting is at Annexure

Case No.835 NC-VI Dt. 7.2.2008	Party Name: M/s. Heinz India Pvt. Ltd Mumbai,	Meeting No/Date 41/08 Date 7.2.2008	Status Transferred
HQ File No. 01/85/259/AM07/DES- VI	RLA File 03/94/40/1338/AM07	Lic No./Date 0310424928 29.3.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- VITAMIN-MINERAL FOOD SUPPLEMENT"SPRINKLE"	5375000.000	Number	4008783.00	90085.00
			Total	4,008,783.00	90,085.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	DESCOTE FERROUS FUMERATE 60 % ULTRA	400.000	KG	234000.00	5200.00
			Total	234,000.00	5,200.00

Position:

Decision:Transfer.

The Committee considered the case as per agenda. It was observed by the NC meeting that the export item does not pertain to NC-VI .It was decided to transfer the case to NC-IV, the export product being chapter 29 item.

Case No. 836 NC-VI Dt. 7.2.200	Party Name: M/s Marine Chemicals, Cochin.	Meeting No/Date 41/08 Date 7.2.2008	Status Approved
HQ File No.	RLA File 10/24/40/121/AM08	Lic No./Date 1010027494	Defer date Nil.

01/85/50/91/AM08/DES-VI		28.9.2007	
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Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	18000.000	KG	10036800.00	244800.00
			Total	10,036,800.00	244,800.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAR AGAR COMMERCIAL GRADE POWDER	20000.000	KG	9840000.00	240000.00
			Total	9,840,000.00	240,000.00

Position:

Decision: Approve

The Committee considered the case as per agenda. The Committee noted that MPEDA vide their letter No.11(7)2006-07 dt. 18.1.2008 has conveyed that as per the expert opinion, the loss while producing AGARAGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA from AGAR AGAR COMMERCIAL GRADE powder was 11% to 12 %. Since the firm has applied for 9.22% wastage , it was decided to ratify the quantity as under:

Import

AGAR AGAR COMMERCIAL

Qty

19828 kg

GRADE POWDER

Export

AGAR AGAR/POWDER GRADE
BACTERIOLOGICAL/PHARMA

Qty

18,000 kg

FOOD/MICRO BIOLOGICAL/

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RLA to take consequential action as per policy/procedure.

Case No.837 NC-VI Dt. 7.2.2008	Party Name: M/s. Marine Chemicals, Cochin.	Meeting No/Date 41/08 Date 7.2.2008	Status Approved
HQ File No. 01/85/50/95/AM08/DES-VI	RLA File 10/24/40/120/AM08	Lic No./Date 1010027502 3.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGAR STRIPS/POWDER GRADE FOOD MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	17857.100	KG	8364000.00	204000.00
			Total	8,364,000.00	204,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAR AGAR COMMERCIAL GRADE STRIPS	20000.000	KG	8200000.00	200000.00
			Total	8,200,000.00	200,000.00

Position:

Decision: Approve

The Committee considered the case as per agenda. The Committee noted that MPEDA vide their letter No.11(7)2006-07 dt. 18.1.2008 has conveyed that as per the expert opinion, the loss while producing AGAR AGAR STRIPS/POWDER GRADE FOOD MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA from AGAR AGAR COMMERCIAL GRADE strips was 11% to 12 % .Since the manufacturing process & losses for making strips /powder from strips is similar to that of powder, Committee decided to ratify the AL@ 90.78 yield.

Import

Qty

AGAR AGAR COMMERCIAL GRADE STRIPS

19,670 kg

Export

GRADE FOOD

17,857.100 kg

MICRO BIOLOGICAL/

Qty

66/0- AGAR AGAR STRIPS/POWDER
BACTERIOLOGICAL/PHARMA

RLA to take consequential action as per policy/procedure

Case No. 838 NC-VI Dt. 7.2.2008	Party Name: M/s. Marine Chemicals, Cochin.	Meeting No/Date 41/08 Date 7.2.2008	Status Approved
HQ File No. 01/85/50/129/AM08/DES- VI	RLA File 10/24/40/146/AM08	Lic No./Date 1010028070 5.12.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGAR/POWDER GRADE/FOOD/MICRO BIOLOGICAL / BACTERIOLOGICAL / PHARMA	18000.000	KG	9088200.00	224400.00
			Total	9,088,200.00	224,400.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAR AGAR COMMERCIAL GRADE POWDER	20000.00	KG	8910000.00	220000.00
			Total	8,910,000.00	220,000.00

Position:

Decision: Approve

The Committee considered the case as per agenda. The Committee noted that MPEDA vide their letter No.11(7)2006-07 dt. 18.1.2008 has conveyed that as per the expert opinion, the loss while producing AGAR AGAR/POWDER GRADE/FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA from AGAR AGAR COMMERCIAL GRADE POWDER was 11% to 12 %. NC looking into the yield given in other cases decided to ratify AL @ 90.78 yield.

Import

Qty

AGAR AGAR COMMERCIAL GRADE powder

19828 kg

Export

Qty

FOOD 18,000 kg

MICRO BIOLOGICAL/

66/0- AGAR AGAR /POWDER GRADE
BACTERIOLOGICAL/PHARMA

RLA to take consequential action as per policy/procedure.

Case No. 839 NC-VI Dt. 7.2.2008	Party Name: M/s. Marine Chemicals, Cochin.	Meeting No/Date 41/08 Date 7.2.2008	Status Approved.
HQ File No. 01/85/50/96/AM08/DES- VI	RLA File 10/24/40/122/AM08	Lic No./Date 1010027504 3.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	AGAR AGAR POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	1600.000	KG	1858120.00	45320.00
			Total	1,858,120.00	45,320.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	DRIED SEA WEED GELIDIUM	20000.000	KG	1804000.00	44000.00
			Total	1,804,000.00	44,000.00

Position:

Decision: Approve

The Committee considered the case as per agenda. It was noted that MPEDA vide letter No. 11(7)/2006-07 has conveyed the expert opinion that the import item Dried Seaweed Gelidium would give an yield of 7.5-8% for production of Agar Agar Grade Strips/Powder Grade Food/Microbiological/Bacteriological Pharma. The firm has applied 8% yield. The Committee therefore ratified the quantity as applied for:

Import item

Qty.
20,000 kg.

Dried Seaweed Gelidium

Export item

Qty.

Agar Agar /Grade/Powder Grade Food/
Microbiological/Bacteriological Pharma.

1600 kg

RLA to take consequential action as per policy/procedure

Case No. 840 NC-VI Dt. 7.2.2008	Party Name: M/s. Arcadia Agro, Vadodara	Meeting No/Date 41/08 Date 7.2.2008	Status Deferred
HQ File No. 01/85/94/AM08/DES-VI	RLA File 34/24/40/145/AM08	Lic No./Date 3410019744 1.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	90/0- TISSUE CULTURE-LITY BULBS	1100000.000	Number	3595460.00	64900.00
			Total	3,595,460.00	64,900.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	LILIUM TISSUE CULTURE PLANT	39286.000	KG	122189.00	2160.73
2.	GELRITE	294.642	KG	1999441.00	35357.04
3.	GELRISTE(TYPE-2)	294.642	KG	766452.00	13553.53
4.	ADENINE HEMI SULPHATE DIHYDRATE	3.928	KG	201692.00	3566.62
5.	PLASTIC CONTAINER+LIDS	55000.000	Number	373230.00	6600.00
			Total	3,463,004.00	61,237.92

Position:

Decision: Defer

The Committee considered the case as per agenda. The Committee noted that comments of Deptt. Of Biotechnology have not been received. It was decided to remind Deptt. Of Biotechnology to expedite their comments.

Therefore, NC meeting decided to defer the case for want of comments from Deptt. Of Biotechnology and the case will be considered further on receipt of comments from Deptt. Of Biotechnology.

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